Central Administrative Tribunal Madras Bench

OA 310/01237/2013

Dated Tuesday the 24th day of September Two Thousand Nineteen

PRESENT

Hon'ble Mr. P. Madhavan, Member (J) &
Hon'ble Mr. T. Jacob, Member (A)

E. A. Jayasankar EM -112/109403, EM Section Cordite Factory, Aruvankadu, Nilgiris District.

.. Applicant

By Advocate M/s. C.P. Sivamohan

Vs.

1. The Union of India Rep. by the Director General of Ordnance Factories The Chairman, Ordnance Factory Board (HQRS) Ayudh Bhavan No. 10A, Shadeed Kshudiram Bose Road Kolkata -1.

2. The General Manager Cordite Factory, Aruvankadu Nilgiris District.

.. Respondents

By Advocate Mr. C. Kulanthaivel

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

When the matter came up for hearing today, learned counsel for the applicant is represented by Proxy Counsel. Learned counsel for the respondents present and he is ready to argue the matter. It is seen that the applicant was not present even on previous occasion i.e. on 30.08.2019 eventhough the matter was posted under the caption 'Top of the List'. Accordingly the matter was posted under the caption 'For Dismissal' to this day. Even today the applicant is not properly represented. It seems that the applicant is not interested in prosecuting the case. Accordingly the OA is dismissed for default.

(T. Jacob) Member (A) 24.09.2019 (P. Madhavan) AS